

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 2**

**C.A.(CAA)/16(CH)2024**  
**(1<sup>st</sup> Motion)**

**IN THE MATTER OF:**

**Bandey Ideal Products Ltd.**

...

**Applicant Company**

**With**

**Bandey Impex Pvt. Ltd.**

...

**Transferee Company**

**Under Section: 230-232, CA 2013**

**Order delivered on 19.04.2024**

**CORAM:**

**SHRI. P.S.N. PRASAD,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant Company** : Mr. Nahush Jain, Advocate with Ms. Arshiya Jain, PCS.

**ORDER**

Since the Member (Technical) is not present at the time of the hearing of the matter and also refused to attend the Court, with the consent of the counsel, this matter is adjourned to 03.05.2024 in the supplementary list.

Sd/-  
**(DR. P.S.N. PRASAD)**  
**HON'BLE MEMBER (J)**